

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI “SMC-2” BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.297/Del/2020**

**Assessment Year : 2015-16**

Lovely Mahajan, B-6/12, Krishna Nagar, New Delhi-110051. PAN-AHAPM7434K	vs	ITO, Ward-58(3), New Delhi.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	Applicant's application (on record)	
<b>Respondent by</b>	Sh.Anil Kumar Sharma, Sr. DR	
<b>Date of Hearing</b>	13.04.2021	
<b>Date of Pronouncement</b>	13.04.2021	

**ORDER**

**PER KUL BHARAT, JM :**

This appeal filed by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), Delhi dated 20.12.2019.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The learned counsel for the assessee, vide its letter dated 07.11.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 13<sup>th</sup> April, 2021.

**Sd/-**

**(KUL BHARAT)**  
**JUDICIAL MEMBER**

*\* Amit Kumar \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI